

DELHI HIGH COURT BAR ASSOCIATION

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02.02.2021

Resolution

After detailed discussions and deliberation and after examining Government statistics, the Executive Committee, Delhi High Court Bar Association, unanimously passed the following resolution. by circulation:

1. The Executive Committee resolved to convey its gratitude to Hon'ble the Chief Justice and his companion Judges of the Hon'ble High Court of Delhi for having taken the decision to increase the number of Benches holding physical hearing from the earlier 03 to 11, with effect from 8.01.2021.

2. The Executive Committee, after examining Government statistics, noted that there has been a rapid decline in the number of fresh corona affected cases in the NCT of Delhi with less than 200 fresh cases per day being reported in the past week or so. Even prior thereto, only a meager number of fresh cases were being reported. The number of active cases in Delhi - NCR as on 01.02.2021 was a paltry 1265. Clearly, there has been a negligible spread of the virus in the past one month or so. Though the physical footfall has increased manifold since 18.01.2021, not a single person has been reported to have contracted the virus as a consequence of his/ her visit to the High Court of Delhi.

3. The Executive Committee also noted that the Ministry of Home Affairs, Government of India has, for all intents and purposes permitted the opening up of all sectors of activity with effect from 01.02.2021. All sectors of activity have now opened up in the same manner as they were functioning prior to the lockdown imposed in March 2020.

4. The Executive Committee has also noted the assurance given by the Hon'ble Chief Justice of India to the Supreme Court Bar Association and the Bar Council of India regarding resuming physical hearings at the Supreme Court of India very soon.

5. The Executive Committee was thus of the unanimous opinion that given the circumstances obtaining as of now, there can be absolutely no justification at all for not resuming complete physical functioning of the Hon'ble High Court of Delhi in the manner it was functioning prior to the lockdown, imposed to contain the spread of COVID 19 in the month of March 2020

6. Therefore, the Executive Committee unanimously and without reservation resolved that Hon'ble the Chief Justice and his companion Judges of the Hon'ble High Court of Delhi be requested to issue directions for the expeditious resumption of complete physical functioning of the Hon'ble High Court of Delhi and the Courts substantiate to it. in the manner, the Hon'ble Courts were functioning prior to the lockdown imposed to contain the spread of COVID 19 in March 2020. On its part, being acutely conscious of its duties and n."Responsibilities, the Executive Committee further resolved to ensure that respected members of the Bar-and others visiting the Court complexes, scrupulously maintain COVID 19 appropriate behavior, wear masks at all times, adhere to social distancing norms and other COVID 19 related SoPs.

7. Further resolved that a copy of the present resolution be sent to Hon'ble the Chief Justice. High Court of Delhi. The Executive Committee authorized Mr. Mohit Mathur, President, and Mr. Abhijat, Hony. Secretary to take all further steps towards implementation of this resolution.

ABHIJAT
HONY.SECRETARY